

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 106 of 2020

In the matter of:

Re: NGT News Item Published In The Economics Times Title Another Gas Leakage At Vizag Factory Kills Two Critically Injures Four.

INDEX

S. No.	Particulars	Page Nos.
1.	Reply in the form of Report submitted by AP Pollution Control Board in pursuance to the notice received in O.A. No. 106 of 2020 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.	1 - 4
2.	Annexure I True copy of the Environment Clearance	5 - 9
3.	Annexure II(Colly) True Copies of the consent from the Board vide Order dated 10.04.2018 & renewed order dated 25.06.2019	10 - 22
4.	Annexure III Copy of the Preliminary Report dated 30.06.2020 of 4 member committee comprising of Revenue Divisional Officer, General Manager District Industries Centre, Dy Chief Inspector of Factories and Environmental Engineer, APPCB.	23
5.	Annexure IV Copy of the Zonal Laboratory report	24
6.	Annexure V Copy of the incident report dated 2.7.2020 by the industry.	25 - 26
7.	Annexure VI. Copy of the order dated 30.06.2020 withdrawing consent	27 - 28

Reply in the form of Report submitted by AP Pollution Control Board in pursuance to the notice received in O.A. No. 106 of 2020 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi,

1. The Andhra Pradesh Pollution Control Board ("hereinafter referred as APPCB") received an email from the registry of this Hon'ble Tribunal on 1.7.2020, whereby this Hon'ble Tribunal, had issued notice to the APPCB with regard to cognizance taken in News Item published in The Economic Times newspaper dated 30.06.2020, (registered as OA No 106 of 2020). In the email, the Member Secretary, APPCB was directed to a file report if any. In pursuance to the said email, the APPCB is submitting the preliminary report for the kind consideration of this Hon'ble Tribunal.
2. It is submitted that the news report pertains to an accident which occurred on 29.06.2020 at about 11:30 pm at M/s. Sainor Life Sciences Private Limited in which 2 persons died namely R. Narendra, Shift in-charge, G.Gowri Shankar, Chemist and 4 others fell down while trying to rescue the above 2 persons, due to inhalation of Hydrogen Sulphide (H₂S) gas released while transferring mother liquor of Benzimidazole.
3. **About the Industry**

- a. **Location:** Plot No. 59-E, Jawaharlal Nehru Pharma City, Parawada, Visakhapatnam. The surroundings of the unit is are:

North	M/s.Synergene Active Ingredients Private Limited
South	Road and open place.
East	Road followed by M/s.Actis Generics & M/s.Metrochem and other industries.
West	M/s.Synergene Active Ingredients and other industries

- b. **Environmental Clearance:** This unit is located in the Jawaharlal Nehru Pharma city. The Pharmacy has obtained Environmental Clearance vide order dt: 10.03.2005 to set-up pharma cluster with all infrastructure facilities including common effluent treatment plant and common hazardous waste disposal facility. The individual member industries need not take environmental clearance. The copy is enclosed as **Annexure I**

c. **Permissions by APPCB:** M/s. Sainor Life Sciences Pvt. Ltd, has obtained consent from the Board vide Order dated 10.04.2018 & renewed vide order dated 25.06.2019 and the same is valid upto 31.05.2021 for manufacturing drug intermediates and bulk drugs(API) specified in CFO Order. Copies of the CFO Orders are enclosed as **Annexure II(colly)**

d. **Effluents treatment & disposal:** The industry has provided HDPE tanks with acid proof brick lining for effluent collection at production block - 5 KL from there transporting to above ground level RCC tanks -70 KL & 80 KL for Neutralization & storage. Low TDS effluents after neutralization sent to the CETP, Pharmacy for further treatment and disposal. The industry is disposing domestic effluent along with LTDS effluent. High TDS Effluents are sent through closed pipeline to Multiple Effective Evaporator(MEE) of Common Effluent Treatment Plant(CETP), Pharmacy for Evaporation and further disposal. The flow in the pipeline is regulated by CETP, RAMKY and allowed to CETP after validating the quality of effluents. Surveillance camera is provided and connected to CPCB and APPCB websites. The monthly effluent disposal for last 6 months is furnished below:

Month & Year	HTDS	LTDS
December'19	220	0
January'20	0	0
February'20	166	30
March'20	201	0
April'20	247	0
May'20	161	35

e. **Air Pollution Control Equipment Details:**

Sl. No	Details of Stack	Stack 1	Stack 2 & 3
a)	Attached to:	Coal fired Boiler	D.G. Set
b)	Capacity	3.0 TPH	1 X 320 KVA & 1 X 50 KVA
c)	Fuel quantity:	Coal	Diesel
d)	Stack height:	30 M	10 M
e)	Control Equipment:	Bag filter	Acoustic enclosures

The industry has provided double stage scrubber at production block to control process emissions with online pH meter.

4. **Committee constituted by District Collector:**

- a. The District Collector, Visakhapatnam vide RC No 910/D3/2020 dt. 30.06.2020 constituted a 4 member committee comprising of Revenue Divisional Officer, General Manager District Industries Centre, Dy Chief Inspector of Factories and Environmental Engineer, APPCB to submit report on the incident. The committee inspected the said industry on 30.06.2020 and submitted their preliminary investigation report. Copy of the committee's report is enclosed as **Annexure III**.
- b. As per the committee report, M/s. Sainor Life Sciences Pvt. Ltd is producing Omeprazole in which Benzimidazole is one of the intermediate. During the transferring of Mother liquor of the Benzimidazole Stage – III through Air Operated Diaphra(AOD) Pump into the reactor H₂S gas was released as the hose pipe was directly inserted through the nozzle instead of nipple arrangement, H₂S gas was spread in the production Block which led to the exposure of the workers in the production block. There is no impact beyond the factory premises.
- c. As per the preliminary investigation, the gas release took place due to failure of the safety practice i.e., hose pipe was directly inserted through the nozzle instead of nipple arrangement while transferring Mother Liquor into the Reactor. Further non usage of Respiratory Protective Equipment are the reasons for the death of 2 persons.

5. **Action taken by APPCB:** Subsequent to the accident the H₂S and VOC are monitored at various points inside the premises and outside the premises on 30.06.2020. The values are furnished below:

S.No	Location		H ₂ S (ppm)				
			TIME				
			07.00 AM	08.00 AM	09.00 AM	10.00 AM	11.00 AM
1.	Production Block	Near centrifuge in ground floor	16.9	13.0	12.2	5.5	3.5
		Near reactor in first floor	6.9	5.1	2.7	0.8	1.0
2.	Outside the production block		0.2	0.3	0.2	BDL	0.1
3.	Industry Main Gate		BDL	BDL	BDL	BDL	BDL
4.	Outside the Industry premises		BDL	BDL	BDL	BDL	BDL

S. No.	Location		TVOC (ppm)				
			TIME				
			07.00 AM	08.00 AM	09.00 AM	10.00 AM	11.00 AM
1.	Production Block	Near centrifuge in ground floor	10.2	8.4	7.3	3.8	2.4
		Near reactor in first floor	4.3	2.9	1.8	0.4	0.6
2.	Outside the production block		0.1	0.1	0.1	BDL	0.1
3.	Industry Main Gate		BDL	BDL	BDL	BDL	BDL
4.	Outside the Industry premises		BDL	BDL	BDL	BDL	BDL

BDL: Below detectable limit(Instrument Detection Range: 0.1 to 20,000 ppm)

The Zonal Laboratory report is enclosed as **Annexure IV**.

- a. M/s. Sainor Life Sciences Private Limited is a registered factory under factory Act, 1948 vide registration No. 104015 and occupier of the Factory is Mr S.V.Srinivasa Rao. The competent authority Dy. Chief Inspector of Factories, Visakhapatnam is investigating into the accident as per the provisions of Factories Act 1948 to ascertain the facts of the case. The industry has submitted incident report vide mail dt: 02.07.2020. The copy of the mail is attached as **Annexure V**.
- b. The Board vide order dated 30.06.2020 withdrew consent for operation of the industry and directed closure of the unit in the interest of Public Health & Environment, which is annexed herewith as **Annexure VI**.
- c. At present as per monitoring report, there is no damage to the environment outside the factory premises. However, APPCB will take appropriate further action subject to the findings of Deputy Chief Inspector of Factories report.

The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Member Secretary

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA - 520 010

5

Annexure-I

No.J.12011/1/2004-IA (CIE)
Government of India
Ministry of Environment & Forests
I.A. Division

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003
Tele fax: 011-24360695
Dated: 10-3-2005

To

Dr. K.S.M. Rao,
Managing Director,
M/s Ramky Pharma City (India) Pvt. Ltd.
Raj Bhawan Road, Somajiguda,
Hyderabad-500082

**Sub: Environmental Clearance for Pharma City Project at Parawada,
District Visakhapatnam, Andhra Pradesh**

Sir,

1. This has reference to your communications No.RPCIL/MoEF/04/2810 dated 28.10.04, enclosing EIA Report and other documents and subsequent letters dated 14.11.04, 28.12.04 & 24.1.05.
2. The Ministry of Environment and Forests has examined your application along with EIA/VEMP and other documents. It is noted that the proposal is for setting up Pharma City through the Nodal Agency, Andhra Pradesh Industrial Infrastructure Corporation Limited with the participation of private parties. The project has been awarded to Ramky Group. The project envisages industrial theme park providing manufacturing facilities for chemical, bulk drug and pharmaceutical industries. The Pharma City is located in Parawada Village, 24 Kms west of Visakhapatnam Town over an area of 862 ha of land with facilities encompassing common infrastructure (roads, power, water, drainage, etc.), environment infrastructure (effluent conveyance system, CETP, Marine Outfall, Common Hazardous Waste Management Facility, etc), other facilities (solvent recovery facilities, bulk container depots, etc.) and social infrastructure (banks, restaurants, hospitals etc.). The public hearing for the project was conducted at Parawada on 18th July 2004. The consent for establishment of Pharma City was awarded by APPCB on 22nd September, 04. Around 80 to 100 industrial units will be established in plot sizes from 2ha to 25 ha. Total water requirement for the project estimated at 70 MLD (70,000 cubic metres per day) for processes, power plant utilities and green belt uses. The source of water supply is the reservoir at Parawada which is part of the project proposal to bring Godavari water to Visakhapatnam through the Yeleru canal. Estimated cost of the project is approximately Rs.300 crores.

3. The Ministry of Environment & Forests hereby accords environmental clearance to the project under EIA Notification dated 27th January, 1994 as amended subsequently subject to compliance of the following conditions:

A. SPECIFIC CONDITIONS

- (i) Waste water generated from each industrial unit in the industrial estate will be provided with pre-treatment before further treatment in the CETP to comply with the treatment standards.
- (ii) Process Logical control system with contact stabilisation will be implemented for treatment of waste water.
- (iii) The quality of effluent from the CETP will be as per the standards laid down for disposal of treated industrial waste to Sea.
- (iv) The cyanide waste will be collected and treated separately using Hydrogen Peroxide in place of Chlorine.
- (v) Oil and grease will be removed; treated and disposed properly, both at the individual industry level and at the CETP level.
- (vi) The bioassay test will be conducted before releasing the treated waste to Sea to ensure safety to marine life/ecology.
- (vii) Guard pond of at least one day capacity will be provided to be used as buffer during emergency.
- (viii) The design of Marine Outfall for disposal of final treated effluent will conform to the recommendations of NIO.
- (ix) Automatic Monitoring System will be installed for proper evaluation of the status of environment and the functioning of various treatment units.
- (x) Rehabilitation works of the project affected families will be provided as per the policies of the State Government of Andhra Pradesh.
- (xi) Document on Risk analysis and Disaster plan will be prepared for onsite and offsite. This will include guide lines for awareness, First Aid, Handling and Storage of Hazardous Raw Materials, Fire Fighting Facility, modes of communication, etc.
- (xii) Sewer lines from each industry to CETP will be properly designed to prevent solid/sludge settling. Over and above provision of flush tanks will be made for clearing any chokes.
- (xiii) Hazardous solid waste will be disposed in properly designed secured landfill sites to prevent pollution of ground water.
- (xiv) Rain water harvesting will be done in the project area taking due precautions so that there is no pollution of the under ground water.
- (xv) To conserve water, the treated waste water will be recycled/reused as shown in the comprehensive water management plan Report.
- (xvi) Green belt will be provided with plantation of appropriate species of trees around the project area.
- (xvii) Flooding of site during monsoon and possibility of storm water getting contaminated with chemicals/spillages will be prevented by diverting storm water to natural drains.
- (xviii) Proper care will be taken to nullify the effect of odour nuisance.

- (xix) In the effluent treatment plant, devices for removal of oil and grease will be inserted.
- (xx) The project proponents will obtain requisite permission/authorisation from other concerned authorities such as the State Maritime Authority, VUDA, CRZ Authority regarding the respective marine outfall and the proposed structures in the CRZ.
- (xxi) Utilization of flyash in the construction of infrastructure of the various structures of the industrial units may be encouraged.
- (xxii) Industrial units which cannot provide bag filter for the boiler emission control shall obtain the required steam from common generation facility.
- (xxiii) The state of art technologies will be installed for flow measurement and characterization before releasing the discharge from a unit into the sewer system.
- (xxiv) The parameters for BOD, COD, TDS, Phenol, oil & grease, heavy metals, and suspended solids will also be included besides pH in monitoring the treated effluent.
- (xxv) The arrangement for flushing and cleaning of sewers shall be such as to preclude settlement of solids in the sewage system.
- (xxvi) A condenser shall be installed to recover water from the disposal system of high TDS effluents. The condensate shall be used for the development and maintenance of green belt. In this connection, the project proponents shall furnish a flow diagram showing the water balance for the entire system.
- (xxvii) Wastes bearing cyanides, Persistent Organic Pollutants (POPs) and high concentration of metals shall not be allowed to be discharged into the sewer system but would be transported through tankers and given a batch treatment at the CETP.
- (xxviii) The Disaster Management Plan shall be prepared and submitted to the local authorities. The project proponent shall keep the Ministry informed about the progress in this regard.
- (xxix) Continuous monitoring should be carried out of the stack emissions from the Thermal Power Plant and the incinerator and also set up at least one Ambient Air Quality Monitoring Station with the capability to monitor hazardous air pollutants in addition to the normal air quality parameters. The continuous monitoring shall in due course be connected online to the State Pollution Control Board.
- (xxx) The project proponent is further advised to look into the following issues:
 - (a) Safety and health of the workers at the CETP (Common Effluent Treatment Plant) and TSDF (Transport, Storage, Disposal Facility)
 - (b) Prevention of pollution from rain water entering from outside or coming from contaminated areas.
 - (c) Use of solar energy and wind power.
 - (d) Development of Disaster Management Plan including the cyclonic conditions.
 - (e) Setting up of Automatic Continuous Monitoring Stations for air quality at strategic points in at least three locations at 120 degree angle.
 - (f) Encourage units to take appropriate measures for controlling odour.

B. GENERAL CONDITIONS

- i) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ii) No further expansion or modifications of the industrial estate shall be carried out without prior approval of the Ministry of Environment & Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures, if required.
- iii) The project proponent shall comply with all the environmental protection measures and safeguards recommended in the EIA report.
- iv) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
- v) A separate Environmental Management Cell equipped with full fledged laboratory facilities and adequate manpower shall be set up to carry out the environmental management and monitoring functions.
- vi) The project authorities shall provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment & Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- vii) The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Bangalore/ State Pollution Control Board / Central Pollution Control Board. A six monthly compliance status report shall be submitted to monitoring agencies.
- viii) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board / Committee and may also be seen at website of the Ministry at <http://envfor.nic.in>. The advertisement shall be made within 7 days from the date of receipt of the clearance letter and a copy of the same should be forwarded to the Ministry's Regional Office at Bangalore.
- ix) The project authorities shall inform the Regional Office of the Ministry at Bangalore as well as the Ministry at New Delhi the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work. A set of all the documents should be forwarded to the Regional Office of the ministry to undertake monitoring of environmental clearance.

4. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
5. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company will implement these conditions in a time bound manner.
6. The above conditions will be enforced, interalia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management & Handling Rules 2003), and the Public Liability Insurance Act, 1991 along with their amendments and rules.
7. The project proponent should acknowledge the receipt of the environment clearance letter and convey their concurrence to all the conditions stipulated above within 15 days from the date of issue of this letter. In case there is no response from the proponent, it would be deemed to have been agreed to.

(S.Shiva Kumar)
Director (IA)

Copy to:

1. The Principal Secretary (Environment & Forests, Science & Technology), Government of Andhra Pradesh, Hyderabad.
2. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, Shahdara, New Delhi-110 032
3. The Chairman, Andhra Pradesh Pollution Control Board, 2nd floor, HUDA Complex, Maitrivaram, S.R.Nagar, Amerpet, Opposite Sarathi Studio, Hyderabad-500 038
4. Chief Conservator of Forests, Regional Office (Southern), Kendriya Sadan, 4th floor, 17th Main Road, II Block, Koramangala, Bangalore-560 034.
5. Director, Monitoring Cell, MoEF, N.Delhi
6. Director, EI Division, MoEF

(S.Shiva Kumar)

Director (IA)



RED CATEGORY
CONSENT & AUTHORIZATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/VSP/VSP/12927/HO/CFO/2018-

Date: 10.04.2018

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sainor Life Sciences Pvt. Ltd.,
(Change of product mix)
Plot No. 59-E, J.N. Pharma City,
Parawada,
Visakhapatnam District - 521 021
E-mail: gmplant@sainorlifesciences.com / brahmareddy@sainorlifesciences.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1	High TDS effluents : Process - 14.90 KLD	14.90	To MEE of CETP, Pharmacy for Evaporation and further disposal.
2	Low TDS effluents: Process - 6.40 KLD + Washings - 5.0 KLD + Boiler - 2.50 + Cooling tower blow down - 9.0 KLD + DM Plant - 1.00 KLD + R&D - 2.0 KLD + Scrubber - 2.0 KLD + Domestic - 4.0 KLD	31.90	To the CETP, Pharmacy for further treatment and disposal.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1	Attached to 3.0 TPH coal fired boiler	--
2	Attached to 1 x 320 KVA + 1x 50 KVA DG sets	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Sainor Life Sciences Pvt. Ltd., Plot No. 59-E, J.N. Pharma City, Parawada, Visakhapatnam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Organic residue	28.1 of Schedule - I	666.86 Kg/day	To TSDF, Parawada, Visakhapatnam District / Cement plants for co-processing.
2.	Spent Carbon	28.3 of Schedule - I	90.23 Kg/day	
3.	ETP Sludge	35.3 of Schedule-I	50 Kg/day	TSDF, Parawada, Visakhapatnam District for secured land filling.
4.	Inorganic solid waste (from process)	28.1 of Schedule - I	251.81 Kg/day	

• HAZARDOUS WASTES WITH RECYCLING OPTION:

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Spent Solvents	28.6 of Schedule - I	12.0 KLD	To TSDF for incineration / Cement industry for co-processing
2.	Waste oil & grease	5.1 of Schedule - I	150 LPM	To Authorized agencies for reprocessing / Recycling
3.	Empty barrels / containers / liners contaminated with hazardous chemicals / wastes	33.1 of Schedule - I	250 Nos/ month	After complete detoxification, shall be disposed to outside agencies

This consent order is valid for manufacturing of the following products with quantities indicated only :

S. No.	Name of the Product	Quantity in Kg/Day	No. of Stages	Name of the Starting Raw Material	Quantity in Kg/Day
	Permitted Products				
1	Atorvastatin calcium	66.67	6	Tert-butyl-2-(4R,6S)-6-(cyano methyl)-2, 2-dimethyl-1-,3-dioxan-4-yl) acetate	44.3
2	Biperiden hydrochloride	16.67	4	Cyclopentadiene	5.0
3	Cetirizine Dihydrochloride	33.33	4	4-chlorobenzhydryl chloride	16.7
4	Clopidogrel Bisulfate	33.33	4	2-(2-chlorophenyl) glycine hydrochloride	15.7
5	Domperidone	133.33	1	5-chloro-1-piperidin-4-yl-1,3-dihydro-2H-benzimidazol-2-one (DOM-IX)	120.1
6	Donepezil hydrochloride	16.67	2	1-benzyl piperidine-4-carbaldehyde	10.0
7	Duloxetine hydrochloride	16.67	3	N-methyl N-acetylamine-1-thiphen-2-naphthoxy propane hydrochloride	75.0

8	Esomeprazole magnesium trihydrate	100.00	2	5-methoxy-2-[(4-methoxy-3,5-dimethyl-2-pyridinyl)methyl thio]-1H-benzimidazole (Omeprazole Sulphide)	90.0
9	Fexofenadine hydrochloride	200.00	3	Methyl 2-[4-(4-chlorobutanoyl)phenyl]-2-methyl propanoate	128.5
10	Itraconazole	100.00	1	2-sec-Butyl-4-{4-[4-(4-hydroxy-phenyl)-piperazin-1-yl]-phenyl}-2,4-dihydro-[1,2,4] triazol-3-one (IT-VII)	63.0
11	Lansoprazole	33.33	5	2,3-lutidine	14.0
12	Levocetirizine dihydrochloride	16.67	10	P-Chloro benzophenone	25.0
13	Linezolid	16.67	3	R-3-(3-fluoro-4-morpholinophenyl)-2-oxooxazolidin-5-yl-) methyl methane sulfonate	35.0
14	Lithium carbonate	33.33	1	Lithium chloride	48.0
15	Lithium chloride	40.00	1	Lithium	8.0
16	Montelukast sodium	16.67	9	7-chloro quinaldehyde	13.3
17	Moxifloxacin hydrochloride monohydrate	50.00	4	Boric acid	102.1
18	Olanzapine	10.00	3	Malononitrile	3.0
19	Olmesartan	66.67	5	2-propyl-1-H-imidazole-4, 5-dicarboxylic acid diethyl ester	45.3
20	Omeprazole (Starting from 3,5 dimethoxy 4-Nitro Pyridine-N oxide)	100.00	4	3,5-Dimethoxy-4nitro pyridine N-Oxide	47.3
21	Omeprazole [(Starting from 5-methoxy-2-(5-methoxy-3,5- dimethyl-pyridine-2-yl)methylsulfanyl)-1H-Benzimidazole]	166.67	1	5-methoxy-2-(5-methoxy-3,5-dimethyl-pyridin-2ylmethyl sulfanyl)-1-h-benzimidazole	200.0
22	Omeprazole Sodium	33.33	1	5-methoxy-2-[(4-methoxy-3,5-dimethylpyridin-2-yl)methyl sulfinyl]-1H-benzimidazole	31.3
23	Omeprazole Magnesium	33.33	1	5-methoxy-2-[(4-methoxy-3,5-dimethylpyridin-2-yl)methyl sulfinyl]-1H-benzimidazole	31.3
24	Loperamide Hydrochloride	33.33	2	N, N-Dimethyl (tetra hydro-3,3-diphenyl)-2-furyliden ammonium bromide (Furaninium bromide)	23.3
25	Ketorolac Tromethamine	33.33	4	Phenyl(1H-pyrrol-2-yl) methanone	16.7
26	Pantoprazole sodium	166.67	2	2-Chloromethyl-3,4-dimethoxy-pyridine hydrochloride	108.6
27	Pregabalin	33.33	5	Isoveraldehyde	32.7
28	Rabeprazole sodium	33.33	7	2,3 Lutidine	15.3

29	Tamsulosin hydrochloride	10.00	2	(S)-5-(2-aminopropyl)-2-methoxy benzene sulfonamide	6.2
30	Telmisartan	50.00	6	Methyl-4-(butyramido)3-methyl-5-nitrobenzoate	36.5
31	Topiramate	16.67	1	2,3,4,5-bis-O-(1-methylethylidene)-β-D-fructopyranose	8.0
32	Dex-Lansoprazole	16.67	1	2-[[[3-methyl-4-(2,2,2-trifluoroethoxy)-2-pyridinyl] methyl] thio]-1H-benzimidazole	18.3
33	Quetiapine Hemi fumarate	33.33	2	11-piperazine-1-yl-dibenzo [b, f] thiazepine	25.0
34	Cinnarizine	33.33	1	1-(diphenyl methyl) piperazine	25.0
35	Domperidone maleate	33.33	1	Domperidone	30.0
36	Dapoxetine	16.67	1	5,8-dihydro naphthalene-1-ol	8.3
37	Ranolazine	16.67	1	N-(2,6-dimethylphenyl)-2-(piperazine-1-yl) acetamide	11.7
38	Sertraline Hydrochloride	16.67	1	Racemic Sertraline HCl	41.7
39	Lamotrigine	16.67	2	((Z)-2-[cyano(2,3-dichlorophenyl) methylidene	25.3
40	Drotaverine Hydrochloride	16.67	3	((Z)-2-[cyano(2,3-dichlorophenyl) methylidene	25.3
41	Phenol	33.33	1	Phenol Crude	34.4
42	Parachloro Phenol	33.33	1	Para Chlorophenol Crude	34.4
43	Guaiacol	100.00	2	Catechol	100.0
44	Lathanol	16.67	2	Dodecan-1-ol	10.0
45	Dexamethasone Acetate	16.67	1	Dexamethasone	15.8
46	Camphor	33.33	1	Camphor crude	36.7
47	Eugenol	16.67	1	Eugenol crude	18.3
48	Beechwood creosote	16.67	1	Beechwood creosote crude	18.3
49	Trolamine	16.67	1	Trolamine crude	18.3
50	Tropic Acid	16.67	2	Methyl phenyl acetate	18.3
51	Picloxydine dihydrochloride	16.67	2	Piperazine dihydrochloride	6.0
52	Myristalkonium chloride	16.67	1	N, N-Dimethyl benzyl amine	16.7
53	Cetalkonium chloride	16.67	1	N, N-Dimethyl benzyl amine	16.7
54	Pentatic Acid	50.00	2	N-(2-aminoethyl) ethane-1,2-diamine	13.3
55	Doripenem	33.33	3	4-nitrobenyl (2S,4S)-4-Acetyl thio-2-[[N-sulfanoyl-N-(tert-butoxycarbonyl) amino} Methyl] Pyridine-1-carboxylate	43.3
56	Meropenem	33.33	2	(4R,5S,6S)-3-(diphenyl-oxy) phosphoryloxy-6-[(1R)-l-hydroxyethyl]-4-methyl-7-oxo-1-azabicyclo [3,2,0] hept-2-ene-2-carboxylate	56.7

57	Imipenem	16.67	4	6-(1-Hydroxy-ethyl)6-methyl-3,7 dioxo-1-aza-bicyclo [3.2.0] heptanes-2-carboxylic acid 4-nitro-benzyl ether	21.7
58	Cloxacillin Sodium	66.67	1	6- Aminopenicillanic acid	33.3
59	Piperacillin	33.33	1	Amino benzylpenicillin	26.7
60	Tazobactam	40.00	1	Tazobactam benzhydryl	63.2
61	Rosuvastatin Calcium	16.67	1	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methyl methyl sulfonamido) pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxan-4-yl) acetate (KSM)	20.8
62	Venlafaxine Hydrochloride	16.67	1	1-[2-Amino-1-(4-methoxy phenyl)ethyl] cyclohexanol	15.8
	Proposed new Products				
63	Cefaclor	33.33	1	7-Amino-3-chloro cephalosporanic acid	23.3
64	Verapamil Hydrochloride	100.00	4	(3,4-dimethoxyphenyl) Acetonitrile	80.0
65	Etodolac	33.33	3	(2-ethylphenyl) hydrazine Hydrochloric Acid	66.7
66	Biperiden Sodium	66.67	4	Cyclopentadiene	26.7
67	Rivastigmine	33.33	4	1-(3-hydroxyphenyl) ethanone	18.3
68	Cabergoline	33.33	1	6-allyl-8-β-carboxy-ergoline	26.7
69	Carvedilol	50.00	2	4-(2,3-Epoxypropoxy) Carbazole	40.8
70	Sumatriptan Succinate	16.67	4	(4-Hydrazinyl phenyl) methane sulfonyl chloride	17.3
71	Bilastine	16.67	2	(1-(4-Bromophenethyl) piperidin-4-yl)-1-(2-ethoxyethyl)-1H-benzo[d] imidazole	23.3
72	Azilsartan	16.67	4	Methyl 3-((2'-cyanobiphenyl-4-yl) methyl)-2-ethoxy- 3H-benzo [d] imidazole-4-carboxylate	25.0
73	Repaglinide	33.33	1	3-Methyl-1-(2-piperidin-1-yl-phenyl)-butylamine	23.3
74	Fluvastatin Sodium	66.67	2	(S, E)-tert-Butyl-7-(3-(4-fluorophenyl)-1-isopropyl-1H-indol-2-yl)-5-hydroxy-3-oxohept-6-enoate	84.0
75	7-Chloro-1-Cyclopropyl-6-fluoro-1,4-dihydro-4-oxo-3-quinoline carboxylic acid (Q-Acid)	166.67	1	Methyl-2,4-Dichloro-5-Fluorobenzoyl-3-Cyclopropyl amino acrylate	250.0
76	Paraformaldehyde	66.67	1	Formaldehyde	133.3

77	Terty-butyl-2-((4R,6S)-2,2-dimethyl-6-(2-oxoethyl)-1,3-dioxan-4-yl) acetate (Rosuvastatin Calcium Int.)	33.33	1	Tert-butyl 2-((4R,6S)-6-(acetoxymethyl)-2,2-dimethyl-1,3-dioxan-4-yl) acetate	46.7
78	[R-(R*, R*)-2-(4-Fluorophenyl)-dioxane-5-(1-methyl)-3-Phenyl-4-[(phenylamino)carbonyl]-1H-pymole-1-tert (Atorvastatin Calcium Int.)	16.67	2	2-Benzylidene-4-methyl-3-oxopentanoic acid phenyl amide	11.3
79	(R)-5-(2-aminopropyl)-2-methoxybenzene sulfonamide hydrochloride (Tamsulosin Int.)	200.00	1	2-methoxy-5-(2-oxopropyl) benzene sulfonamide	240.0
80	(2-[2-(2,2,2-Trifluoroethoxy)Phenoxy] ethyl methane sulphonate (Silodosin Int.)	66.67	1	2-[2-(2,2,2-trifluoroethoxy) phenoxy] ethanol	60.0
81	6-Benzyl-5H-pymolo[3,4-b]ridine-5.7(6H)-dione (Moxifloxacin Int.)	66.67	1	Pyridine-2,3-dicarboxylic Acid	50.0
82	Sodium (1[[[(1R)-1[3[(1E)-2-(7-Chloro-2-quinolinyl) ethynyl] phenyl]-3[2-(1-hydroxy-1-methyl) phenyl]-propyl] sulfanyl] methyl] cyclopropyl] acetate(Montelukast Int.)	66.67	2	(S, E)-1-(3-(2-(7-Chloroquinolin-2-yl) vinyl) phenyl)-3-(2-(2-hydroxypropan-2-yl) phenyl) propan-1-ol	76.0
83	Calcium bis [(3R, 5S,6E)-7[4-(4-Fluorophen-yl)-6-(1-methylethyl)-2-[methyl(methylsulfonyl)amino]pyrimidin-5-yl]-3,5-dihydroxyhept-6-enoate-Prified (Rosuvastatin Calcium Intermediate)	33.33	1	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methyl methyl sulfonamido)pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxan-4-yl) acetate (KSM)	41.7
84	(R)-Benzyl 2-(5-bromo-1H-indole-3-carbonyl) pyrrolidine-1-carboxylate (Eletriptan Int.)	52.00	2	D-Proline	40.0
85	1-(sec-butyl)-4-(4-(4-hydroxyphenyl) piperazin-1-yl) phenyl)-1H-1,2,4-triazol-5(4H)-one (Itraconazole Int.)	33.33	2	4-(4-(4-(4-Methoxyphenyl) piperazin-1-yl) phenyl)-1H-1,2,4-triazol-5(4H)-one	48.5
86	2-(2-nitrophenylamino)-5-methylthiophene-3-carbonitrile (Olanzapine Int.)	33.33	2	Malononitrile	13.3
87	1-Cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinoline carboxylic acid ethyl ester (Gatifloxacin Int.)	33.33	1	1-Cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinoline carboxylic acid ethyl ester (Crude)	40.0
88	5-Benzyl-2,3,1-pyrrolizine-1-carboxylic acid (Ketorolac Intermediate)	13.33	3	Pyrrole	6.7
89	Fluconazole	50.00	4	1,3-Difluoro benzene	25.0
90	Hydrochlorothiazide	200.00	1	5-Chloro-2,4-disulfamyl aniline	210.0
91	Etoricoxib	50.00	5	Thiophenol	40.0
92	Meclizine Hydrochloride	33.33	3	1-(Chloromethyl)-3-methylbenzene	16.7
93	Rupatadine Fumarate	33.33	2	Desloratadine	26.7
94	Tapentadol Hydrochloride	40.00	4	1-Bromo-3-methoxy benzene (3-Bromo Anisole)	80.0
95	Triclabendazole	16.67	7	2,3-Dichlorophenol	16.7

96	Glimepiride	16.67	4	3-Ethyl-4-methyl-2,5-dihydro-1H-pyrrole-2-one	8.3
97	Gliclazide	166.67	2	N-Amino Azabicyclo Octane Hydrochloride	110.0
98	Ketoconazole	16.67	2	Cis-2-(2,4-Dichlorophenyl)-2-(1H-imidazol-1-ylmethyl)-1,3-dioxolane-4-methanol	16.7
99	Ebastine	16.67	2	4- (Diphenyl methoxy) piperidine hydrochloride (4 DMP)	16.7
100	1-(6-methylpyridin-3yl)-2- [4-(methyl sulfonyl) phenyl] ethenone - Keto Sulfone (Etoricoxib Intermediate)	40.00	3	Thiophenol	32.0
101	Rifaximin	43.33	1	Rifamycin-O	52.7
102	Validation Products	33.33		--	-
	TOTAL (Maximum of Any 7 Products)	1266.67			

* The industry shall manufacture any 7 products at any given point of time with a maximum production capacity of 1266.67 Kg/day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of May, 2019.

Bandla Siva Sankar Prasad
Digitally signed by Bandla Siva Sankar Prasad
Date: 2018.04.10 13:10:43 +05'30'
MEMBER SECRETARY

To
M/s. Sainor Life Sciences Pvt. Ltd.,
(Change of product mix)
Plot No. 59-E, J.N. Pharma City,
Parawada,
Visakhapatnam District - 521 021

Copy to :

1. The Commissioner of Industries, First floor, Government Regional Printing Press Buildings, Mutyalampadu, Vijayawada - 520 011
2. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
3. The JCEE, Unit-II, APPCB, Vijayawada for information.
4. The JCEE (HWM), APPCB, Vijayawada for information.
5. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action. He is directed to inspect the industry in the 1st week of May, 2018 and submit the compliance report on the conditions stipulated in the CFO order to the Head Office.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.

4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

WATER POLLUTION:

1. The LTDS effluents sent to CETP, Pharmacy shall not contain constituents in excess of the tolerance limits mentioned below, as per their MoU with M/s Ramky Pharma City.

Outlet	Parameter	Concentration in mg/l
2*	pH	6.50 - 8.50
	Temperature °C	< 45°C
	TDS	12,000 mg/l
	TSS	600 mg/l
	BOD	3,000 mg/l
	COD	8,000 mg/l
	Oil and Grease	20 mg/l
	Chromium Hexavalent (as Cr+6)	2 mg/l
	Chromium (total) (as Cr)	2 mg/l
	Ammonical Nitrogen (as N)	30 mg/l
	Cyanide (as CN)	0.20 mg/l
	Lead (as Pb)	1 mg/l
	Nickel (as Ni)	3 mg/l
	Zinc (as Zn)	15 mg/l
	Arsenic (as As)	0.20 mg/l
Mercury (as Hg)	0.01 mg/l	

(* The industry shall segregate the HTDS and LTDS effluent streams and the effluents which are not meeting the above standards shall be treated as HTDS effluents and shall be sent to MEE of Pharmacy for evaporation.).

2. The source of water is JNPC Supply. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed.	71.00
2	Domestic & Gardening purposes.	8.00

3	Process, whereby water gets polluted and pollutants are easily bio degradable.	--
4	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	25.50
Total		104.50

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

3. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
4. The LTDS and HTDS effluents shall be stored in above ground collection tanks separately.
5. The industry shall maintain HDPE tanks in the effluent collection tank (both locations at block and common collection point). The effluent shall be connected to the HDPE tanks and from the HDPE tanks, effluent shall be pumped to the ETP. Free space shall be maintained around the HDPE tanks to observe leakages if any.
6. The industry shall submit the details of quantity of High TDS and Low TDS effluents sent to CETP of Pharmacy every month to the RO, Visakhapatnam.
7. The industry shall maintain proper manifest system for effluent transported to CETP. They shall submit monthly reports to the E.E., RO-Visakhapatnam.
8. Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
9. The industry shall evaluate the performance of solvent recovery system for each stream-wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise.

AIR POLLUTION:

10. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate matter	100 mg/Nm ³

11. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
13. The industry shall operate the two stage scrubbers for scrubbing of process emissions at all emission sources. The industry shall maintain online pH meters to the scrubbers. Scrubbed liquid shall be recycled as far as possible and finally sent to CETP of Pharmacy for further treatment.
14. The evaporation losses in solvents shall be controlled by taking suitable measures, which include:
 - i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
 - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
 - iii. Closed centrifuges be used due to which solvent losses are reduced drastically.
 - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
 - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.

15. The industry shall not use odour causing substances such as Mercaptan or cause odour nuisance in the surroundings.

GENERAL:

16. As committed vide letter dated 04.04.2018
- a. The industry shall install Bag filter as Air pollution control equipment to 3 TPH coal fired boiler by 30.04.2018.
 - b. Provide data logger to the pH meter by 30.04.2018.
 - c. Shall install water meters for boiler, cooling towers makeup and domestic usages by 30.04.2018
17. If the industry fails to comply with the conditions stipulated in the CFO Order, the industry shall submit a Bank Guarantee as per the Board's Circular Memo dt 28.05.2012.
18. The industry shall provide above ground level effluent collection tank at block within 30 days.
19. The industry shall provide closed hood on the top of the effluent storage tanks and vent connected to the scrubber.
20. The industry shall install online pH meter with auto recording facility and VOC meter immediately.
21. The industry shall dispose the spent solvents / mixed spent solvents to APPCB authorized recyclers.
22. The industry shall maintain dry condition outside drains in un-rainy season.
23. The industry shall enter an agreement with the Cement industries for disposal of incinerable waste or shall dispose to Alternative Fuel Raw material facility (AFRF) OR to TSDf for co-incineration.
24. The industry shall transport the hazardous waste to cement industries through GPS vehicle.
25. The industry shall maintain online real time monitoring (web camera) facilities to flow meters as per CPCB guidelines.
26. The industry shall not manufacture any product, other than those mentioned in this order.
27. The industry shall maintain VOC analysers with recording facility at all the strategic locations.
28. The industry shall maintain flow meters preferably Electro Magnetic flow meters with totalisers for water and effluent quantity measurements for different streams of effluents and different categories of water usage stipulated in this order.
29. The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.
30. The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and guidelines issued regarding online monitoring systems issued from time to time. The online monitoring system shall be calibrated periodically as per equipment suppliers manual / CPCB guidelines.
31. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details (ER-1 Central Excise Returns).
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed to CETP.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
32. The industry shall submit AAQ monitoring reports conducted by Authorised Agency every month.
33. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.

SCHEDULE - C
[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

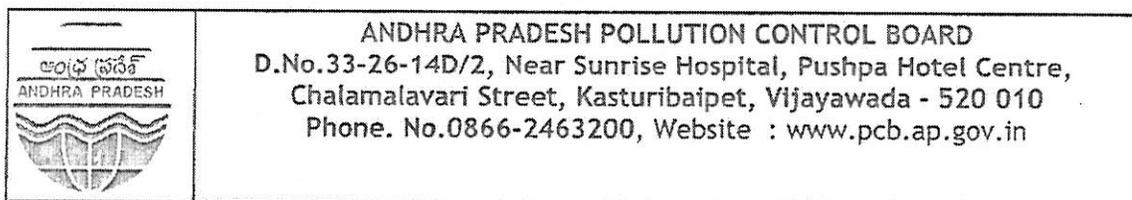
1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

- 20
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
 4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
 5. The industry shall maintain proper records for Hazardous & other wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
 6. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Bandla Siva
Sankar Prasad
Digitally signed by Bandla
Siva Sankar Prasad
Date: 2018.04.10 13:11:11
+05'30'
MEMBER SECRETARY

To

M/s. Sainor Life Sciences Pvt. Ltd.,
(Change of product mix)
Plot No. 59-E, J.N. Pharma City,
Parawada,
Visakhapatnam District - 521 021



Order No. APPCB/VSP/VSP/12927/CFO/HO/2019

25/06/2019

AUTO RENEWAL OF CONSENT AND HAZARDOUS WASTE AUTHORISATION ORDER FOR OPERATIONS

In response to your CFO & HWA application dt: 24.05.2019 & 27.05.2019 for Auto Renewal of Consent for Operation and Hazardous Waste Authorisation, the A P Pollution Control Board hereby extends the validity period of CFO & HW Authorisation order No. APPCB/VSP/VSP/12927/HO/CFO/2018, dated 10.04.2018, valid up to 31.05.2019 for a further period up to 31.05.2021 under Section 25/26 of Water (Prevention and Control of Pollution) Acts, 1974, under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 with the following additional conditions.

1. All other conditions mentioned in Schedules A, B & C of the CFO & HWA order issued by the Board vide order dated 10.04.2018 will remain same.
2. The industry shall comply with the Regulation of Persistent Organic Pollutants Rules, 2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 05.03.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export:
 - i. Chlordecone,
 - ii. Hexabromobiphenyl,
 - iii. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
 - iv. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE),
 - v. Pentachlorobenzene,
 - vi. Hexabromocyclododecane and
 - vii. Hexachlorobutadine.
3. There shall not be any POPs generation from process operations.
4. The industry shall comply with the Standard Operating Procedure (SoP) and Checklist of Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB.
5. The industry shall follow the SOP for Safe and Scientific Spent Solvent Handling, Processing and Storage.
6. The industry shall update the information in OCEMS- Industry Information Data Entry

Software for Compliance Reporting Protocol in Part - II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.

7. The industry shall maintain dry condition outside drains in non-rainy season.
8. The industry shall obtain Public Liability Insurance Policy which includes Environment Relief Fund.
9. The industry shall comply with the standards issued by MoEF&CC / CPCB from time to time.
10. The industry shall submit the compliance report to all the stipulated conditions for Consent for Operation for every six months i.e. on 1st of January and 1st of July of every year.
11. In case of false certification, non compliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.

BANDLA SIVA SANKARA PRASAD,
CHAIRMAN, O/o CHAIRMAN-APPCB

To

M/s. Sainor Life Sciences Pvt. Ltd.,
Plot No. 59-E,
JN Pharma City, Parawada,
Visakhapatnam District
E-mail: gmplant@sainorlifesciences.com

Copy to:

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action. He is directed to verify the compliance status of the CFO conditions and refer to the Task Force in case of violations.

PRELIMINARY INVESTIGATION REPORT ON M/S. SAINOR LIFE SCIENCES PVT LTD., JNPC PARAWADA.

Sub: Accident -Visakhapatnam District-Parawada Manadal-Accident occurred in Sainor Life Sciences Private Limited-Hydrogen Sulphide Vapors Leakage-2 workers died and 4 workers are undergoing treatment in hospital-Report of the Committee submitted-regarding.

Ref: RC No:910/2020/D3 Dated: 30.06.2020.

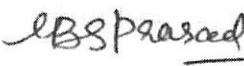
As per the Instructions issued in the ref. Cited, we are submitting the preliminary investigation report on M/s. Sainor Life Sciences Pvt Ltd., JNPC Parawada. The details are follows.

On 29.06.2020 an accident took place at about 11:30 PM at Sainor Life Sciences Private Limited, in which 2 persons died namely R. Narendra- Shift in charge, G. Gowri Shankar-chemist and 4 others fell down while trying to rescue the above 2 persons, due to inhalation of H₂S gas released while transferring mother liquor of stage-III of Benzimidazole to SSR-107.

M/s. Sainor Life Sciences Private Limited is registered factory under factory Act vide registration No. 104016 Situated at Plot No.59E, JNPC, Parawada, Visakhapatnam. With 1044 HP and 150 workers for Production of Bulk drug intermediate and API's Products. The occupier of the Factory is Sri, S.V.Srinivasa Rao. M/s. Sainor Life Sciences Private Limited, has obtained consent from A.P. Pollution Control Board vide order dated 25.06.2019 and the same is valid upto 31.05.2021.

M/s. Sainor Life Sciences Pvt Ltd. Producing Omeprazole Sulphide in which Benzimidazole is one of the Intermediate. During the transferring of Mother Liquor of the Benzimidazole Stage-III through AOD Pump into the Reactor SSR-107 H₂S gas was released, as the hose pipe was directly inserted through the nozzle instead of nipple arrangement. H₂S gas was spread in the Production Block which led to the exposure of the workers in the Production block. Only the workers present in the Production Block are exposed. There is no impact beyond the factory premises.

As per the preliminary investigation, the gas release took place due to failure of the safety practice i.e. hose pipe was directly inserted through the nozzle instead of nipple arrangement while transferring Mother Liquor into the Reactor. Further non usage of Respiratory Protective Equipment are the reasons for the above said accident.


 KBS Prasad ^{30/6/2020} Dr P. Prasada Rao ^{30.6.20} A. Ramalingeswara Raju ^{30/6/2020} K.P. Kishore ^{30/6/20}

DCIF, VSP

EE, APPCB, VSP

GM DIC, VSP

RDO, VSP



M. RAVI, M.Sc
SENIOR ENVIRONMENTAL SCIENTIST

24
ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY, VISAKHAPATNAM

Annexure-IV
D.No. 33-39-20/1/4, Behind RTA Office,
Madhavadhara VUDA Colony,
Visakhapatnam – 530 018.
e-mail: zovsplab-ses2@appcb.gov.in
Ph: 0891-2719480/380/481 Fax: 2719480

AIR MONITORING REPORT

Sample location/Address : In and around M/s Sainor Life Sciences Pvt. Ltd.,
Plot No. 59-E, JN Pharma City, Parawada, Visakhapatnam.
Date of monitoring : 30.06.2020.
Monitoring conducted by : Zonal laboratory, APPCB, Visakhapatnam.

S.No.	Location		H ₂ S (ppm)				
			TIME				
			07.00 AM	08.00 AM	09.00 AM	10.00 AM	11.00 AM
1.	Production Block	Near centrifuge in ground floor	16.9	13.0	12.2	5.5	3.5
		Near reactor in first floor	6.9	5.1	2.7	0.8	1.0
2.	Outside the production block		0.2	0.3	0.2	BDL	0.1
3.	Industry Main Gate		BDL	BDL	BDL	BDL	BDL
4.	Outside the Industry premises		BDL	BDL	BDL	BDL	BDL

S.No.	Location		TVOC (ppm)				
			TIME				
			07.00 AM	08.00 AM	09.00 AM	10.00 AM	11.00 AM
1.	Production Block	Near centrifuge in ground floor	10.2	8.4	7.3	3.8	2.4
		Near reactor in first floor	4.3	2.9	1.8	0.4	0.6
2.	Outside the production block		0.1	0.1	0.1	BDL	0.1
3.	Industry Main Gate		BDL	BDL	BDL	BDL	BDL
4.	Outside the Industry premises		BDL	BDL	BDL	BDL	BDL

Remarks:

1. The Hydrogen Sulphide (H₂S) and TVOC monitoring was carried out using hand held PID GAS DETECTOR (make: ION Science, model: Phocheck Tiger).
2. BDL: Below detectable limit, (Instrument Detection Range: 0.1 to 20,000 ppm).


SENIOR ENVIRONMENTAL SCIENTIST

7/2/2020

25
Gmail - Re: Fwd: INCIDENT REPORT

Annexure-V



APPCB RO, VSP <rovspappcb@gmail.com>

Re: Fwd: INCIDENT REPORT

1 message

brahmareddy <brahmareddy@sainorlifesciences.com>
To: rovspappcb@gmail.com

2 July 2020 at 18:44

Dear Sir,

This is for your information.

Regards
Brahma Reddy

On 2020-07-02 12:40, Accounts wrote:
FYI

Thanks and Regards,

Finance & Accounts Department,

Sainor Life Sciences Pvt Ltd.

----- Original Message -----

SUBJECT:
INCIDENT REPORT

DATE:
2020-06-30 06:27

FROM:
Accounts <accounts@sainorlifesciences.com>

TO:
collectorpeshivizag@gmail.com

CC:
dicvizag@gmail.com

Dt.30.06.2020

INCIDENT REPORT

Sainor Life Sciences Pvt. Ltd., was established in the year 2010 by technocrats and it was sold to the present management in the year 2015.

The facility is engaged for the manufacturing of intermediates and APIs mainly anit-ulcirative and anti-allergetic molecules.

On 29.06.2020, in "C" shift, an incident took place. In the process of manufacturing Benzimidazole, an intermediate of Omeprazole, the 3rd stage centrifugation operation is under process, and the mother liquors are transferring into the reactor, SSR 107. While doing this operation, due to negligence of the chemist, a leakage occurred and the chemist, Mr.Gowri Shankar and shift-in-charge Mr.R.Narendra, who

7/2/2020

Gmail - Re: Fwd: INCIDENT REPORT

are working on this operation, is exposed to the vapors. Hydrogen Sulphide is the by product present in the mother liquors. Therefore, the two people are exposed to the Hydrogen Sulphide vapors and fell semi-unconscious. Immediately 4 others who are working on the flour Mr. A.Suryanarayana (chemist), Mr.D.Janakiram (chemist), Mr.L.V.Chandra Shekhar (helper), Mr.P.Ananda Babu (helper) went to rescue the above two people and also exposed to the vapors.

All the six peoples immediately rushed to the R.K. Hospital, Gajuwaka. The condition of two people, namely Mr.R.,Narendra and Mr.Gowri Shankar is critical and therefore shifted to K.G.H.Hospital where they declare dead. Treatment is going on for remaining 4 peoples at R.K.Hospital, Gajuwaka and are recovering.



27
ANDHRA PRADESH POLLUTION CONTROL BOARD Annexure-VI
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph: 0891-2719380

Order No. 8293/PCB/ZO-VSP/Tech./2020

Dt. 30.06.2020

Sub : APPCB-ZO-VSP - M/s. Sainor Life Sciences Pvt. Ltd., Plot No. 59-E, JN Pharma City, Parawada, Visakhapatnam District - Chemical accident occurred at 11.30 pm on 29.06.2020, two persons died and few other people hospitalized due to exposure to the gas - **Withdrawal of CFO order - Closure Order Issued** - Reg.

- Ref : 1. CFO & HWA Order No. APPCB/VSP/VSP/12927/HO/CFO/2018, Dt. 10.04.2018 valid up to 31.05.2019.
2. Auto renewal CFO & HWA Order No. APPCB/VSP/VSP/12927/CFO/HO/2019, Dated 25.06.2019 valid up to 31.05.2021.
3. Instructions of the Chairman & the Member Secretary A.P. Pollution Control Board dated 30.06.2020.
4. Preliminary investigation report of DCIF, EE, APPCB, GM DIC & RDO dt. 30.06.2020.

* * *

WHEREAS, you are operating the industry in the name and style of M/s. Sainor Life Sciences Pvt. Ltd., at Plot No. 59-E, JN Pharma City, Parawada, Visakhapatnam District.

WHEREAS, A.P. Pollution Control Board vide ref. 1st & 2nd cited issued CFO to your industry to operate Bulk drugs & drug intermediates with certain conditions which is valid up to 31.05.2021.

WHEREAS, the team consisting of Dy. Chief Inspector of Factories, EE, APPCB, GM DIC & RDO vide reference 4th cited reported that Chemical accident occurred in your industry at 11.30 pm on 29.06.2020 and two persons have died and few other people working in the industry are injured due to exposure to the hydrogen sulphide gas.

In view of the above A.P. Pollution Control Board here by withdraw your Consents issued vide reference 1st & 2nd cited and also issues the **Closure Order** under section 33(A) of the Water (Prevention and control of pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health & Environment.

You are directed to take note that if you continue to operate your unit even after receipt of this order, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41 (2) of Water (Prevention and Control of Pollution) Act, 1974 and under section 37 (1) of Air (Prevention and Control of Pollution) Act,

1981, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

This order comes into effect from today i.e., 30.06.2020.

This order is issued with the approval of the Member Secretary, A.P. Pollution Control Board.

**Rajendra
Reddy Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.06.30
17:57:23 +05'30'

To
M/s. Sainor Life Sciences Pvt. Ltd.,
Plot No. 59-E,
JN Pharma City, Parawada,
Visakhapatnam District.

Copy to :

1. The Chairman, APPCB, Board Office, Vijayawada for favour of kind information.
2. The Member Secretary, APPCB, Board Office, Vijayawada for favour of kind information.
3. The Chairman/Managing Director, A.P Eastern Power Distribution Company Ltd, Visakhapatnam for favor of information.
4. The Joint Chief Environmental Engineer (UH-2), APPCB, Board Office, Vijayawada for information.
5. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.